

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 2.2.96.

OA 75/96

Madhukar Tandon

... Applicant

Versus

Union of India and another

... Respondents

CORAM:

HON'BLE MR. GOPAL IRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, MEMBER (A)

For the Applicant

... Mr. R.N. Mathur

For the respondents

...

O R D E R

PER HON'BLE MR. GOPAL IRISHNA, VICE CHAIRMAN

Applicant, Madhukar Tandon, in this application u/s 19 of the Administrative Tribunals Act, 1985, has assailed the order dated 13.12.95, at Ann.A-1, by which his Police Fellowship in the National Police Academy was terminated.

2. We have heard the learned counsel for the applicant.

3. The applicant is an IPS Officer. He is in the Super Tenure Scale. Since he was found fully eligible for grant of Fellowship in terms of the rules at Ann.A-2 and was duly selected by the Selection Committee for Research Project, he joined Sardar Vallabhbhai Patel National Police Academy as Police Fellow under the Police Research Fellowship Scheme on 5.9.95. He had submitted quarterly report on the subject on 4.12.95. However, his Fellowship was terminated by the impugned order, which is alleged to be illegal, arbitrary and unreasonable.

4. The learned counsel for the applicant has drawn our attention to a letter of the applicant addressed to Shri V.K. Jain, IPS, Special Secretary, Home Department, Ministry of Home Affairs in the Government of India, New Delhi, dated 18.12.95 and wants the same to be decided with special reference to the contents of Item (e) of Ann.A-2, which is on the subject of Police Fellowship, which reads as under :-

"(e) The Director, S.V.P. N.P.A., shall be authorised to suspend the payment of fellowship grant and refer the matter to the selection committee if he is not satisfied by the progress of the research project or when the fellow fails to submit regular

Chintre

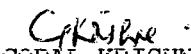
progress reports."

5. In the circumstances, we direct respondent No.1 to decide the applicant's representation dated 18.12.95 (Ann.A-6) through a speaking order in the light of Ann.A-2 within a period of three months from the date of receipt of a copy of this order.

6. The OA stands disposed of accordingly. Let a copy of this order be sent alongwith OA and the annexures thereto to respondent No.1.


(O.P. SHARMA)

MEMBER (A)


(GOPAL KRISHNA)

VICE CHAIRMAN

VK